

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101

IA(I.B.C)/17(CH)2024
And

C.P. (IB)/215(CH)2023

IN THE MATTER OF:
SEPC Limited

...Petitioner-Operational Creditor

Versus

Prakash Industries Limited

...Respondent-Corporate Debtor

Under Section: 9 IBC 2016

Order delivered on 26.04.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr.Sumit Jain with Mr. Vishav Bharti Gupta &
Mr. Ashok Kumar, Advocates
For the Respondent : Mr. Anand Chhibbar, Senior Advocate with Mr.
Vaibhav Sahni, Advocate & Ms. Swati Vashisht,
PCA

ORDER

IA(I.B.C)/17(CH)2024 & C.P. (IB)/215(CH)2023

Heard the submissions made by the Ld. counsel for the petitioner-operational creditor. Vakalatnama has been filed by Mr. Sumit Jain, Advocate for the petitioner vide diary No. 01389/4 dated 25.04.2024. The same is taken on record. Mr. Vaibhav Sahni, Advocate for the respondent-corporate debtor has prayed for 10 days' time to file vakalatnama as well as reply. Time prayed for is granted.

At the request of the Ld. counsel for the petitioner-operational creditor
Item No. 101 i.e. C.P. (IB)/215(CH)2023 and Item No.102 i.e. CP No.173/14
having RT CP No. 148/Chd/Hry/2020 to be tagged together.

Let this matter be posted on 22.05.2024.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)